

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-772(ND)/2018

In the matter of:

Simran Kaur, Applicant
Vs.	
International Traceability Systems Respondent

Under Section: 9 of IBC, 2016.

Order delivered on 20.08.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant	: Mr. Pawan Dubey, Adv. Ms. Simran Kaur,
For the Respondent	: Ms. Ateka Khan, Authorised Representative

ORDER

The authorised representative of the corporate debtor states that a written proposal for settlement has already been sent for consideration to the applicant. Last chance is given to amicable settle the matter else the matter will be decided on merit.

Sd/-

Mukesh

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

